

Criminal cases/Complaints pending against MP/MLA

HARYANA

As on 30.06.2026					
S.No.	Name of the District	Previous Balance as on 01.06.2026	Institution /RBT	Disposal	Closing balance as on 30.06.2026
1	Ambala	0	0	0	0
2	Bhiwani	0	0	0	0
3	Charki Dadri	12	0	0	12
4	Faridabad	0	0	0	0
5	Fatehabad	1	0	0	1
6	Gurugram	23	1	0	24
7	Hisar	3	0	0	3
8	Jhajjar	0	0	0	0
9	Jind	0	0	0	0
10	Kaithal	0	0	0	0
11	Karnal	0	0	0	0
12	Kurukshetra	0	0	0	0
13	Narnaul	1	0	0	1
14	Nuh	4	0	0	4
15	Palwal	0	0	0	0
16	Panchkula	5	1	0	6
17	Panipat	1	0	0	1
18	Rewari	0	0	0	0
19	Rohtak	2	0	0	2
20	Sirsa	0	0	0	0
21	Sonipat	0	0	0	0
22	Yamunanagar	2	0	0	2
	Total	54	2	0	56



Details of pending cases against Mps/MLAs in the State of Haryana as on 30.06.2026.

Sr. No	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/ Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments by District and Sessions Judge	
	Ambala	Nil																						
	Bhiwani	NIL																						
1	Charki dadri	Sh PARVEEN, ACJM, CH. DADRI		SOMBIR SANGWAN	EX. MLA	SUSHILA VS SOMBIR SANGWAN	NACT/ 375/2025	HRCD03-002026-2025			NI ACT 138	ONE YEAR			09.07.2025		20-08-2026					6 MONTHS		
2	Charki dadri	Sh PARVEEN, ACJM, CH. DADRI		SOMBIR SANGWAN	EX. MLA	VINAY KUMAR VS SOMBIR SANGWAN	NACT/446/2025	HRCD03-002372-2025			NI ACT 138	ONE YEAR			11.08.2025		21-07-2026					6 MONTHS		
3	Charki dadri	Sh PARVEEN, ACJM, CH. DADRI		SOMBIR SANGWAN	EX. MLA	VINAY KUMAR VS SOMBIR SANGWAN	NACT/447/2025	HRCD03-002373-2025			NI ACT 138	ONE YEAR			11.08.2025		21-07-2026					6 MONTHS		
4	Charki dadri	Sh PARVEEN, ACJM, CH. DADRI		SOMBIR SANGWAN	EX. MLA	VINAY KUMAR VS SOMBIR SANGWAN	NACT/448/2025	HRCD03-002374-2025			NI ACT 138	ONE YEAR			11.08.2025		21-07-2026					6 MONTHS		
5	Charki dadri	Sh PARVEEN, ACJM, CH. DADRI		SOMBIR SANGWAN	EX. MLA	NIRMALA DEVI VS SOMBIR SANGWAN	NACT/467/2025	HRCD03-002464-2025			NI ACT 138	ONE YEAR			11.08.2025		21-07-2026					6 MONTHS		
6	Charki dadri	Sh PARVEEN, ACJM, CH. DADRI		SOMBIR SANGWAN	EX. MLA	SAJJAN SINGH VS SOMBIR SANGWAN	NACT/497/2025	HRCD030028012025			NI ACT 138	ONE YEAR			17.09.2025		01-08-2026					6 MONTHS		
7	Charki dadri	Sh PARVEEN, ACJM, CH. DADRI		SOMBIR SANGWAN	EX. MLA	VISHAL SHEORAN vs Sombir Sangwan	NACT/631/2025	HRCD030033452025			NI ACT 138	ONE YEAR			15.11.2025		29-09-2026					6 MONTHS		
8	Charki dadri	Sh PARVEEN, ACJM, CH. DADRI		SOMBIR SANGWAN	EX. MLA	KRISHAN Vs SOMBIR SANGWAN	NACT/11/2026	HRCD03-000005-2026			NI ACT 138	ONE YEAR			02-01-2026		26-08-2026					6 MONTHS		
9	Charki dadri	Sh PARVEEN, ACJM, CH. DADRI		SOMBIR SANGWAN	EX. MLA	SATYADEV Vs SOMBIR SANGWAN	NACT/11/2026	HRCD03-000103-2026			NI ACT 138	ONE YEAR			08-01-2026		14-09-2026					6 MONTHS		
10	Charki dadri	Sh PARVEEN, ACJM, CH. DADRI		SOMBIR SANGWAN	EX. MLA	Suresh Kumar Vs Sombir Sangwan	NACT/52/2026	HRCD03-000368-2026			NI ACT 138	ONE YEAR			19-01-2026		01-08-2026					6 MONTHS		
11	Charki dadri	Sh PARVEEN, ACJM, CH. DADRI		SOMBIR SANGWAN	EX. MLA	VED PARKASH Vs SOMBIR SANGWAN	NACT/185/2026	HRCD03-001343-2026			NI ACT 138	ONE YEAR			13-04-2026		04-08-2026					6 MONTHS		
12	Charki dadri	Sh PARVEEN, ACJM, CH. DADRI		SOMBIR SANGWAN	EX. MLA	KITAB KAUR Vs SOMBIR SANGWAN	NACT/208/2026	HRCD03-001487-2026			NI ACT 138	ONE YEAR			28-04-2026		04-08-2026					6 MONTHS		
	Faridabad	NIL																						
13	Fatehabad	Sh. Tarun Singal, Addl. Sessions Judge, Fatehabad	---	Sh. Jarnail Singh, (MLA Ratia)	Sitting	State Vs Jarnail Singh	PC/06/2025	HRFT01-006529-2025	FIR No. 09 dated 29.01.2016	ACB, Hisar	7 of P.C. Act	Imprisonment for 7 years	17/09/2025	17/09/2025		N/A	----	01.09.2026 further proceedings	No	21	0	21	An application for seeking exemption from personal appearance of accused jarnail singh has been moved on the ground that a writ petition bearing No. COCP-5327-2025 is pending before the Hon'ble High Court, Chandigarh. The case was adjourned to further proceedings	----
14	Gurugram	Sh. Narender Sura, Distt. & Sessions Judge		Dharam Singh Chhoker	Former	Directorate of Enforcement V/s. Manav Kaushal & Ors.	COMA/12/2025	HRGR01-0089232025	ECIR/GNZO/ 20/2021	GGM ZONE	PMLA	7 year	NA		01.07.2025		06.07.2026, APPEARENCE	No						
15	Gurugram	Sh. Narender Sura, Distt. & Sessions Judge		Sanjeev Arora	Sitting	Directorate of Enforcement V/s. Sanjeev Arora	REMP/198/2026	HRGR01-008523-2026	ECIR/HIU/ 1/14/2026 DATED 5.5.26	Chandigarh	PMLA	7 year	09.05.2026	-	09.05.2026	-	13.07.2026, APPEARENCE	No	-	-	-	-	-	
16	Gurugram	Sh. Manish Kumar, ACJM		Sukhbir Kataria	Former	Om Parkash Vs Sukhbir Katria	Comi/373/2022	HRGR03-050307-2022	Complaint	Sec-5, Ggm	156(3)		08.06.2022	08.06.2022	08.06.2022	No	09.09.2026 NOTICE	No	No			Argument on Point of Summoning	It is submitted that in view of the directions contained in judgments passed by the Hon'ble Supreme Court of India in Writ Petition (Civil) No. 536 of 2011 titled 'Public Interest Foundation & other Vs. Union of India & another' and Writ Petition (Civil) No. 699 of 2016 titled 'Ashwani Kumar Upadhyaya Vs. Union of India' as well as the directions conveyed by Hon'ble High Court vide letter No. 858/Spl/Gaz.II.17 dated 22.07.2021, the Courts concerned have been directed to dispose of such cases expeditiously by giving priority over and above other cases. 14.11.2025.	
17	Gurugram	Sh. Manish Kumar, ACJM		Sukhbir Kataria	Former	Om Parkash Vs Sukhbir Katria	Comi/394/2022	HRGR03-052610-2022	Complaint	Sec-5, Ggm	156(3)		15.06.2022	15.06.2022	15.06.2022	No	09.09.2026 NOTICE	No	No			Argument on Point of Summoning		
18	Gurugram	Sh.Rajat Verma, CJM		Sukhbir Kataria	Former	Om Parkash Vs Vikash	132 COMI/74475/2013	HRGR03-0011832013	Complaint	Sec-5, Ggm	420	10 Years	NA	NA	19/09/2013	Na	01.07.2026, Evidence	No	Witness List Not Filed	Seven witness partly examined in pre charge evidence.	Na	one year		
19	Gurugram	Sh.Rajat Verma, CJM		Sukhbir Kataria	Former	State Vs Sukhbir Etc.	227 CHI/6525/2018	HRGR03-0562892018	262/2015	Sec-5, Ggm	420	10 Years	16/10/18	16/10/18	Na	12/11/18	01.07.2026, Prosecution Evidence	No	15 Witness	13 Witness Examined So far.	Two	one year		
20	Gurugram	Sh.Rajat Verma, CJM		Sukhbir Kataria	Former	Omparkash Vs. Naresh	214 COMI/74832/2014	HRGR03-0057302013	Complaint	Sec-5, Ggm	420	10 Years	NA	NA	20/09/13	Na	16.07.2026, Stay Evidence	NO	Witness List Not Filed	No Witness examined in pre-charge evidence	Na	one year		
21	Gurugram	Sh.Rajat Verma, CJM		Sukhbir Kataria	Former	Om Parkash Vs Rohit	207 COMI/74881/2014	HRGR03-0063762013	Complaint	Sec-5, Ggm	420	10 Years	NA	NA	29/09/13	Na	16.09.2026,Awaiting Order	YES	10 Witness	5 Witness examined in pre charge evidence	Five	one year		
22	Gurugram	Sh.Rajat Verma, CJM		Sukhbir Kataria	Former	Om Parkash Vs Akash Kataria	236	HRGR03-006626-2013	Complaint	City	420	10 Years	NA	Na	01.10.2013	Na	16.09.2026, Awaiting Order	YES	6 WITNESS	Six Witness Partly examined	Na	one year		

Sr. No	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/ Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments by District and Sessions Judge	
23	Gurugram	Sh.Rajat Verma, CJM		Sukhbir Kataria	Former	State Vs Sukhbir Etc.	232 CHI/6531/2018	HRGR03-0562922018	483/2014	Sec-5, Ggm	420	10 Years	16/10/18	16/10/18	Na	Na	01.08.2026, Prosecution Evidence	No	21 Witness	19 Witness Examined So far.	Two	one year		
24	Gurugram	Sh.Rajat Verma, CJM		Sukhbir Kataria	Former	State Vs Pawan Dawas	234 CHI/1266/2017	HRGR03-177222017	952/13	City	420	10 Years	07/04/17	07/07/17	Na	Na	16.07.2026, Prosecution Evidence	No	24 WITNESS	18 Exmined	Six	one year		
25	Gurugram	Sh.Rajat Verma, CJM		Sukhbir Kataria	Former	State Vs Sukhbir Etc.	237 CHI/192/2019	HRGR03-0054022019	478/2014	SECTOR -5	420	10 Years	14/01/19	14/01/19	Na	Na	01.07.2026,Prosecution Evidence	No	26 Witness	23 Witness examined	Three	one year		
26	Gurugram	Sh.Rajat Verma, CJM		Sukhbir Kataria	Former	Om Parkash Vs Meenakshi	COMI/6142/2018, 224	HRGR03-0722411-2018	Complaint		420	10 Years	07/12/18	Na	07/12/18	Na	18.08.2026, Evidence	No	19 Witness	Na	Nineteen	one year		
27	Gurugram	Sh.Rajat Verma, CJM		Umesh aggarwal	Former	State vs Umesh Aggarwal etc.	85 CHA/770/2021	HRGR03-0453212021	154/21	Kherki Daula	7, 10, HUDRA Act	7 year	28.07.2021	28.07.2021	Na	Na	13.08.2026, Prosecution Evidence	No	18 Witness	Six Witness examined	Twelve	one year		
28	Gurugram	Sh.Rajat Verma, CJM		Sh. Dharm Singh	Former	Neeraj Choudhary vs Dharam Singh	NACT/6311/2020	HRGR03-011644-2020	Complaint	Udyog vihar	138/142, NI Act	2 year	Na	Na	20.02.2020	Na	18.07.2026, Argument	No	4 Witness	Two witness examined	Two	one year		
29	Gurugram	Sh.Rajat Verma, CJM		Sh. Dharm Singh	Former	Neeraj Choudhary vs Dharam Singh	NACT/13926/2020	HRGR03-023260-2020	Complaint	city	138/142, NI Act	2 year	Na	Na	19.06.2020	Na	18.07.2026, Argument	NO	4 Witness	Na	Four	one year		
30	Gurugram	Sh.Rajat Verma, CJM		Sh. Dharm Singh	Former	Neeraj Choudhary vs Dharam Singh	NACT/13925/2020	HRGR03-023259-2020	Complaint	city	138/142, NI Act	2 year	Na	Na	19.06.2020	Na	18.07.2026, Argument	NO	4 witness	Na	Four	one year		
31	Gurugram	Sh.Rajat Verma, CJM		Sh. Dharm Singh	Former	Neeraj Choudhary vs Dharam Singh	NACT/54559/2019	HRGR03-104285-2019	Complaint	city	138/142, NI Act	2 year	Na	Na	09.12.2019	Na	18.07.2026, Argument	NO	4 witness	Na	Four	one year		
32	Gurugram	Sh.Rajat Verma, CJM		Sh. Dharm Singh	Former	Neeraj Choudhary vs Dharam Singh	NACT/54558/2019	HRGR03-104286-2019	Complaint	city	138/142, NI Act	2 year	Na	Na	09.12.2019	Na	18.07.2026, Argument	NO	Witness List Not Filed	Na	Na	one year		
33	Gurugram	Sh.Rajat Verma, CJM		Sh. Dharm Singh	Former	Neeraj Choudhary vs Dharam Singh	NACT/6594/2020	HRGR03-011927-2020	Complaint	Section-14	138/142, NI Act	2 year	Na	Na	24.02.2020	Na	18.07.2026, Argument	NO	4 Witness	Na	Four	one year		
34	Gurugram	Sh.Rajat Verma, CJM		Umesh aggarwal	Former	District President Gargi Kakkar vs Umesh Aggarwal	COMI/467/2022	HRGR03-064955-2022	Complaint	Civil Lines	499	2 year	Na	Na	44770	Na	14.07.2026, Consideration	No	3 Witness	3 Witness	Na	one year		
35	Gurugram	Sh.Rajat Verma, CJM		Sukhbir Kataria	Former	Om Parkash Vs Devender	74285	HRGR03-001498-2013	Complaint	Sec-5	420	10 Years	Na	Na	02.02.2013	Na	04.07.2026, Arguments	NO	7 witness filed by complainant in pre-charge evidence.	7 witness filed by complainant in pre-charge evidence.	NA	One Year		
36	Gurugram	Sh.Rajat Verma, CJM		Vishal Prakash Rao	Sitting	Religare Finvest Ltd Vs Vishal Prakash Rao	47291	HRGR03-0090534-2019	Complaint	Sec-53	138, NI Act	2 year	Na	Na	12.02.2026	Na	17.11.2026, Reply	NO	5 witness	0 witness	Five	One Year		
37	Gurugram	Sh. Parveen Kumar- I, ACJ (SD) PATAUDI		Sh. Kuldeep Singh	Sitting	State Vs Parveen and others	CHI/518/2017	HRGRB1-000821-2017	187 Dated 24.10.2010	Bilaspur	147, 148, 323,325,506, 452 IPC	7 years	Sh.Kuldeep vats was summoned on an application u/s 319 Cr.p.c vide	was summoned on an application u/s	NA	25.09.24	15.07.2026, Defence Evidence	319 Cr.PC was dismissed	17	the accused persons who were initially	other accused and 12 witnesses are to be	Within One Year		
38	Hisar	Sh. Khatri Saurabh ASJ, Hisar	--	Ram Niwas Ghorela	Former	State Vs Ram Niwas	PC/14/2025	HRHS010119672025	07/29.01.2016	SVB, Hisar	7 PC Act	7 Years	18.09.25	18.09.25	27.01.2016	--	For charge /22.09.26	Yes	22	0	22	--	--	
39	Hisar	Sh. Khatri Saurabh ASJ, Hisar	--	Naresh Selwal	Sitting	State Vs Naresh	PC/17/2025	HRHS010125882025	10/29.01.2016	SVB, Hisar	7 PC Act	7 Years	07.10.25	07.10.25	27.01.2016	--	Notice/22.09.2026	Yes	22	0	22	--	--	
40	Hisar	Sh. Manglesh Kumar Choubey, ASJ, Hisar	--	Subhash Chand Goyal	Former	Ram Niwas Aggarwal Vs. Subhash Goyal	CRR/78/2026	HRHS010067212016									Arguments/ 07.07.2026							
Jhajjar																							NIL	
Jind																							NIL	
Kaithal																							NIL	
Karnal																							NIL	
Kurukshetra																							NIL	
41	Narnaul	Sh. Nitin Raj, ASJ, Narnaul	--	Rao Narender Singh	Former	State vs Rao Narender Singh	PC/05/2025	HRNR01-005677-2025	03/29-01-2016	ANTI CORRUPTION BUREAU (H) GURUGRAM	Prevention of Corruption Act 7	7 years	23.10.2026		--		Appearance/ 01-09-2026	NO	28	0	28	3 years	--	
42	Nuh	MS. SHASHI CHAUHAN, AD&SJ, NUH	--	MAMMAN KHAN	SITTING	STATE VS LUKMAN etc.	SC/171/2024	HRNU01-002707-2024	149/01.08.2023	NAGINA	148,149, 153A,379A,436,506,395,397,427,201,107,120B IPC	Imprionsment for life	07/11/23				16.07.2026 FOR ARGUMENT ON CHARGE		30	0	30			
43	Nuh	MS. RENU RANA, AD&SJ, NUH	--	MAMMAN KHAN	SITTING	STATE VS JUBER etc.	SC/143/2024	HRNU01-002209-2024	150/01.08.2023	NAGINA	148,149, 153A,379A,395,427,436,506,201,120B,107,180 IPC	Imprionsment for life	30/10/23				16.07.2026 FOR ARGUMENT ON CHARGE		25	0	25			
44	Nuh	DR. RAHUL BISHNOI, AD&SJ, Nuh	--	MAMMAN KHAN	SITTING	STATE VS ADIL etc.	SC/145/2024	HRNU01002226-2024	148/01.08.2023	NAGINA	148,149, 153A,379A,506,395,427,201,107,120B,180 IPC	Imprionsment for life	31/10/23				01.09.2026 FOR ARGUMENT ON CHARGE		20	0	20			
45	Nuh	DR. RAHUL BISHNOI, AD&SJ, Nuh	--	MAMMAN KHAN	SITTING	STATE VS AASHIK	SC/173/2024	HRNU01-002706-2024	137/01.08.2023	NAGINA	148,153A,379B,427,435,395,397,201,120B,180,107 IPC	Imprionsment for life	30/10/23				01.09.2026 FOR ARGUMENT ON CHARGE		33	0	33			
Palwal																							Nil	

Sr. No	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments by District and Sessions Judge	
46	Panchkula	Court of Sh. Vijayant Sehgal, Special Judge , CBI Haryana At Panchkula (joined on 28.04.2023)		Bhupinder Singh Hooda	Sitting	CBI VS Bhupinder Singh Hooda & others	PC/3/18	HRPK010005242018	RCCHG 2015A 0019 DATED 15.09.15	CBI ACB CHD	120B, R/W 420,471,IPC & 13(2) R/W 13(1) D JIPC	10 year	02/02/18	02/02/18	-NA-	02.01.2026	For Pws 07.07.2026	No	367	0	367			
47	Panchkula	Court of Sh. Vijayant Sehgal, Special Judge , CBI Haryana At Panchkula (joined on 28.04.2023)		Bhupinder Singh Hooda	Sitting	ED Vs Bhupinder singh Huda & ors.	COMA/3/2021	HRPK010004882021		COMPLAINT	Directorate of Enforcement of chandigarh	3and 4 of PMLA Act 2002	7 year	15.02.2021	15.02.2021	15.02.2021	Charge not framed	For awaiting submission of final report in RC/02/2016 on 18.07.2026	No.	34	0	34		
48	Panchkula	Court of Sh. Vijayant Sehgal, Special Judge , CBI Haryana At Panchkula (joined on 28.04.2023)		Ram Niwas	Former	ED Vs Sunil Kumar Bansal	COMA/18/2025	HRPK010031942025		COMPLAINT	Directorate of Enforcement of chandigarh	3and 4 of PMLA Act 2002	7 year	06.08.2025	06.08.2025	N/A	Charge not framed	Arguments on 14.08.2026	No	39	0	39		
49	Panchkula	Court of Sh. Vijayant Sehgal, Special Judge , CBI Haryana At Panchkula (joined on 28.04.2023)		Bhupinder Singh Hooda	Sitting	CBI Vs Bhupinder Singh Hooda and ors.	PC/6/2026	HRPK010019032026		PC Act	CBI ACB New Delhi	120B, R/W 420,471,IPC & 13(2) R/W 13(1)(c), 13(1)(d) of PC Act	7 year	28.04.2026	28.04.2026	N/A	Charge not framed	Scrutiny for 07.08.2026	No.	147	0	147		
50	Panchkula	Court of Sh. Vinod Kumar, C/JM, Panchkula.	N/A	Sanghi Ram	Former	State Vs Sanghi Ram	CHI/33/2019	HRPK03004292019	FIR NO. 290 dated 24.11.2017	Sector 14, Panchkula.	420 IPC	7 year	10.01.2019	10.01.2019	-N.A	12.06.2023	For prosecution evidence on 23.07.2026	No.	15	11	4			
51	Panchkula	Ms. Abhida Gupta, JM/C, Panchkula.	Rekha Sharma	N/A	Sitting	Chande Mohan Vs Rekha Sharma	COMI/48/2026	HRPK030066382026		COMPLAINT	P.S Sector 5, PKL	BNS 222, 223	2 year			04.05.2026	For 07.07.2026 for filing of written reply.	No.	5	5 (preliminary)	0			
52	Panipat	Sh. Sanjay, SDJM Samalkha		Satvinder Rana	Former	State Vs. Sudhir etc.	CHI/255/ 2020	HRPPA1001109 2020	260 dated 28.04.2020	Samalkha	457,380, 406, 120B, 34 IPC	7 Years	09.07.2021	30.07.2021	NA	30/07/21	Defence Evidence	NA	39	39	0	3 Months	The requisite report has been submitted by Sh. Sanjay, SDJM, Samalkha in whose Court a Criminal case bearing CIS No. CHI 255/2020 titled as State Vs. Sudhir etc. involving former MLA is pending. File taken up as Ld. P.O. had been availing summer vacation from 01.06.2026 to 15.06.2026. The case was adjourned to 02.07.2026 for filing reply to the application u/s 91 read	
	Rewari	NIL																						
53	Rohtak	Sh. Kapil Rathi, Addl. District & Sessions Judge, Rohtak		Balbir @ Bali	Former	State Vs. Balbir @ Bali		HRRH01002 642902014	141, 06.05.11	Kalanaur		302Life Imprisonment	19.09.2011	23.01.13	28.05.11	23.01.13 & 27.08.21	Accused Dinesh @ Kala has been produced by		51	51	0	Six months	Judicial Officers have been directed not to give unnecessary adjournments except for the special/substantial reasons to be recorded on moving of written application by the concerned. They have also been asked to use video conferencing facility for conducting court proceedings and speedy disposal of such cases.	
54	Rohtak	Sh. Mohommad Sageer, Chief Judicial Magistrate, Rohtak.		Mahant Balaknath	Sitting	Mahant Balaknath Vs Baljeet	961	HRRH030156862021	--	IMT,Rohtak	499,500,501 IPC	--	--	--	06.09.2021	Not Framed yet	Arguments on the application u/s 45 of Indian evidence act/section 39 of BSA for sending the alleged video to the forensic science laboratory for forensic examination , heard. Vide my separate order of even date, same is hereby dismissed. Case was adjourned to 08.07.2026 for dws.		11	11	0	1-2 year		
	Sirsa	NIL																						
	Sonipat	Nil																						
55	Yamuna Nagar	Ms. Indu Bala, Chief Judicial Magistrate	--	Sh. Subhash Chaudhary	Former	State V/s Kusum Rani etc.	CHI/444/21	HRYN030015422021	FIR NO. 149 DATED 15/10/2018	Buria	420, 406, 409, 467, 468, 471, 120-B IPC	Life Imprisonment	16/03/2021	16/03/2021	--	08.06.2021	The case is fixed for 30.07.2026 for reply	No	11	0	11	9 months		
56	Yamuna Nagar	Sh. Sukhdev Singh SDJM, Bilaspur	--	Sh. Dilbag Singh	Former	State of Haryana Vs. Unknown	UCR/20/2025	HRYNA10013162025	FIR NO. 21 DATED 19.01.2024	Partap Nagar	Mining Act 21(1), 15,16 EP Act, 120B, 420 IPC	--	02.08.2025	--	--	--	Consideration and next date 29.08.2026	--	--	--	--	--		